

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**C.P.No.66/2019 in O.A.No.1634/2018**

**Dated Wednesday, the 20<sup>th</sup> day of November, 2019**

**PRESENT**

**Hon'ble Mr.P.Madhavan, Judicial Member**

**&**

**Hon'ble Mr.T.Jacob, Administrative Member**

V. Vijayarangam

No. 13, D Block, Thyagu Mudaliar Nagar

Mudaliarpet, Puducherry – 605 004.

...Applicant

By Advocate M/s R. Saravanan

Vs.

1. Ashok Kumar

The Chief Secretary to Government

Government of Union Territory of Puducherry

Puducherry.

2. T. Arun

The Speical Secretary to Government – District Collector

Department of Revenue and Disaster Management

Government of Union Territory of Puducherry

Puducherry.

3. M. Adharsh

The Sub Collector (Revenue)

Karaikal.

... Respondents

By Advocate Ms.S.Devie

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

This contempt application has been filed by the applicant in OA 1634/2018 against the respondents alleging wilful disobedience of the order passed by this Tribunal dated 12.12.2018 in the said OA.

2. When the matter came up for consideration, Ms.S.Devie appears on behalf of the respondents and would submit that the respondents have already complied with the order of this Tribunal by passing a speaking order dated 22/26.08.2019 and there is no wilful disobedience on the part of the respondents. Copy of the order dated 22/26.08.2019 is produced in the open court which is taken on record.
3. Learned counsel for the applicant also agrees with the statement of the learned counsel for the respondents.
4. In view of the above submission, the CP is closed. Notices discharged.

**(T.JACOB)  
MEMBER (A)**

**M.T.**

**(P.MADHAVAN)  
MEMBER (J)**

**20.11.2019**